

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 585
TO BE ANSWERED ON 20th JULY, 2018**

BAN ON OXYTOCIN

**585. SHRI SUSHIL KUMAR SINGH:
SHRIMATI KAVITHA KALVAKUNTLA:
SHRI SUMEDHANAND SARSWATI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken a decision to withdraw the permission for production of Oxytocin injection by the private companies in the country for domestic use from 1 July, 2018, if so, the details thereof;
- (b) whether the Oxytocin drug is commonly used by the Gynecologists, if so, the details and its present status thereof;
- (c) whether Oxytocin injection is being misused in dairy and vegetable industry in the country causing adverse impacts body, if so, the punitive measures taken by the Government in this regard; and
- (d) the number of cases of misuse of Oxytocin reported in the country during the last three years and the current year along with action taken against offenders by the Government?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): Government has, vide GSR No.411 (E) dated 27.04.2018, which will be effective from 1st September, 2018, restricted the manufacture of Oxytocin formulations for domestic use to public sector only. It has also been stipulated in the said notification that Oxytocin formulations meant for domestic consumption will be supplied by the manufacturers to the registered hospitals and clinics in public and private sector directly. Further, Oxytocin in any form or name shall not be sold through retail Chemist.
- (b): Oxytocin is used in various Gynecologic indications.
- (c) & (d): Misuse of Oxytocin has been reported from time to time in various forums including in print and electronic media.

The manufacture, sale and distribution of drugs in the country are regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take stringent action against violation of any provision of the Act and Rules.

The number of cases of misuse of Oxytocin reported in the country during the last three years and the current year along with action taken against offenders by States/UTs Drugs Controllers and Central Drugs Standard Control Organisation (CDSCO) is enclosed as **Annexure A and Annexure B** respectively.

Details of number of cases of misuse of Oxytocin and action taken, as received from various States/UTs Drugs Controllers are as under:

S. No.	State/UTs	Total number of cases of misuse of oxytocin reported in the country during the last three years and current year	Action taken against offenders
1.	Andhra Pradesh	6 Cases	Complaints filed by Govt. of Andhra Pradesh in the Hon'ble Court
2.	Arunachal Pradesh	Nil	Nil
3.	Assam	Nil	Nil
4.	Bihar	Data awaited	
5.	Goa	Nil	Nil
6.	Gujarat	Nil	Nil
7.	Haryana	Nil	Nil
8.	Himachal Pradesh	Nil	Nil
9.	Jammu & Kashmir	Nil	Nil
10.	Karnataka	1 Case detected at Belgaum.	Complaint has been lodged by Govt. of Karnataka in the Khade Bazar, Police station, Belgaum Distt.
11.	Kerala	Nil	Nil
12.	Madhya Pradesh	Nil	Nil
13.	Maharashtra	Nil	Nil
14.	Manipur	Nil	Nil
15.	Meghalaya	Nil	Nil
16.	Mizoram	Nil	Nil
17.	Nagaland	Nil	Nil
18.	Odisha	Nil	Nil
19.	Punjab	Nil	Nil
20.	Rajasthan	Data awaited	
21.	Sikkim	Nil	Nil
22.	Tamil Nadu	4 Cases	Action as per the provisions of Drugs and Cosmetics Rules, 1945 by Govt. of Tamil Nadu
23.	Tripura	Nil	Nil
24.	Uttar Pradesh	11 cases	FIRs lodged.
25.	West Bengal	Nil	Nil
26.	Pondicherry	Nil	Nil
27.	Andaman & Nicobar	Data awaited	
28.	Chandigarh	Nil	Nil
29.	Delhi	1 Case	Case is under Hon'ble Session Court, Tis Hazari.
30.	Dadra & Nagar Haveli	Nil	Nil
31.	Daman & Diu	Nil	Nil
32.	Lakshadweep	Data awaited	
33.	Chhattisgarh	Nil	Nil
34.	Jharkhand	9 Cases	Prosecution/FIR-09
35.	Uttarakhand	Nil	Nil
36.	Telangana	7 Cases	Govt. of Telangana is investigating the cases.

Details of number of cases of misuse of Oxytocin and action taken by CDSCO

S. No.	Total number of cases of misuse of oxytocin reported in the country during the last three years and current year	Action taken against offenders
1	3 Cases	In 2 cases prosecution were filed in the Hon'ble Court of Metropolitan Magistrate Rohini Delhi dated 22/02/2016 and 25/07/2016.